

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 692 of 2020

IN THE MATTER OF:

Securities and Exchange Board of India

...Appellant

Versus

Kerala Housing Finance Ltd. (KHFL) & Ors.

...Respondents

Present:

**For Appellant: Mr. Pratap Venugopal and Ms. Surekha Raman,
Advocates.**

**For Respondents: Mr. P D Vincent, Resolution Professional in person for
R-1.**

Mr. Harshad V. Hameed, Advocate for R-2.

ORDER
(Through Virtual Mode)

03.11.2020: Reply affidavit filed by Respondent No. 1 is taken on record. Time is extended by two weeks for other Respondents for filing their reply affidavits. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Short written submissions, not exceeding three pages, may be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' alongwith Company Appeal (AT) (Insolvency) No. 691 of 2020 on **11th December, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

am/gc